

GOVERNMENT OF INDIA  
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 951**  
ANSWERED ON 03.12.2024

**CREWING AGENCIES WITHOUT RPSL**

951. SHRI M. MOHAMED ABDULLA:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether Government has taken strict action against the crewing agencies operating without Registration and Placement Services License (RPSL) in the last five years;
- (b) if so, the details thereof and if not the reasons therefor; and
- (c) the number of crewing agencies not registered with the Directorate General of Shipping (DGS) cancelled in the last five years, year-wise?

**ANSWER**

MINISTER OF PORTS, SHIPPING AND WATERWAYS  
(SHRI SARBANANDA SONOWAL)

(a) to (c) The Government is committed to take action against such Registration and Placement Services (RPS) agencies who have valid license but are acting in violation of the terms and conditions of licenses leading to fraudulent activities. In this regard, Directorate General of Shipping has suspended licenses of 36 RPS agencies in the last 5 years.

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